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Central Administrative Tribunal  
Principal Bench, New Delhi.

O.A. No. 641/91

New Delhi this the 23rd Day of May, 1995.

Hon'ble Sh. B.K. Singh, Member(A)  
Hon'ble Mrs. Lakshmi Swaminathan, Member(J)

Sh. K.K. Dhawan,  
Asstt. Legal Adviser,  
Ministry of Law & Justice,  
Department of Legal Affairs,  
Shastri Bhawan,  
New Delhi.

Applicant

(None for the applicant)

versus

Union of India,  
through Secretary,  
Department of Legal Affairs,  
Ministry of Law & Justice,  
Shastri Bhawan,  
New Delhi.

Respondent

(through Sh. P.H. Ramchandani, Sr. Counsel)

ORDER(ORAL)  
delivered by Hon'ble Sh. B.K. Singh, Member(A)

The case has been on board since 10.02.95. Neither the applicant nor his counsel is present. The learned counsel for the respondents has placed on record a letter dt. 19.1.95 from the Ministry of Law, Justice & Company Affairs which indicates that the applicant has retired from Legal service on 31.1.94 on attaining the age of superannuation. He was also promoted as Deputy Legal Adviser on 13.10.93 on regular basis and he also superseded respondents No.1 & 11. It seems that the applicant's grievances are more or less removed and that is why he is not interested in pursuing this case. The application is dismissed in default for non-prosecution.

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Letter dt. 19.1.95 placed by the  
learned counsel for the respondents is taken on  
record.

*Lakshmi Swaminathan*  
(Lakshmi Swaminathan)

Member (J)

*B*  
(B.K. Singh)

Member (A)

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